

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.486 OF 2003
ALLAHABAD THIS THE 7TH DAY OF MAY,2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

Smt. Poonam Singh,
aged about 33 years,
wife of Late Sri Parveen Kumar Singh,Chauhan,
Central Excise Inspector,
R/o 23 Ganesh Puri Colony,
Bhawaniganj,
Lucknow.

.....Applicant

(By Advocate Shri S.K. Om)

Versus

1. Union of India,
through Secretary,
Central Board of Excise and Customs,
New Delhi.
2. The Chief Commissioner,
Custom and Central Excise,
Lucknow Zone,
Lucknow.
3. Commissioner,
Central Excise,
Civil Lines,
Allahabad.
4. Commissioner,
Central Excise (Headquarter),
Kanpur.Respondents

(By Advocate Shri P.D. Tripathi)



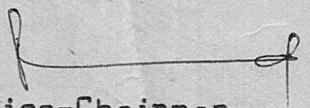
ORDER

By this O.A. filed under section 19 of Administrative Tribunals Act 1985, applicant has prayed for a direction to respondents to provide compassionate appointment to the applicant under Rules, on any post suitable to her.

2. The facts of the case are that the husband of the applicant Late Praveen Kumar Singh Chauhan was serving as Inspector in Customs and Central Excise, Allahabad. He died in road accident on 21.12.2000. The applicant made an application for appointment, as there was no bread earner in the family ^{as} ~~because~~ the applicant's husband left behind the applicant and two minor children aged about 3 and 1 years respectively. Learned counsel for the applicant has submitted that though the application was made on 21.01.2001, no action has been taken and applicant is facing great hardship.

3. Considering the facts and circumstances, this O.A. is disposed of finally with a direction to respondent no,2 to take a decision on the claim of the applicant for appointment on compassionate grounds within a period of three months from the date a copy of this order is filed.

4. There will be no order as to costs.


Vice-Chairman

/Neelam/